

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 241 of 2014 in
DFR-290 of 2014**

Dated : 7th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam,
Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

HEG Ltd.Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory ...Respondent(s)
Commission & Anr.**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Deepak Biswas
Mr. Arjun Minocha

Counsel for the Respondents (s) : Mr. C.K.Rai
Mr. Arindam Dey for R-1
Mr. S.R. Sharma (Rep.)for R-2

ORDER

We have heard the learned counsel for both the parties.

It is pointed out by the learned counsel for the Respondent that already the Appeal has been dismissed by the Order dated 17.04.2014, and therefore, this Application for amendment of the Appeal would not lie.

But on a perusal of the Order passed earlier on 17.04.2014, it is clear that we have dismissed the Application to condone the delay

on the withdrawal request made by the learned counsel for the Applicant-Appellant and consequently we rejected the Appeal against the main Order dated 31.12.2012 only. But in that common Appeal, the learned counsel for the Applicant/Appellant has appealed not only against the Order dated 31.12.2012 but also against the clarification Order dated 12.12.2013, which is the impugned Order in this Appeal.

Therefore, we feel that the Appeal as against the Order dated 12.12.2013 remains to be considered in this Appeal. Accordingly, amendment is allowed.

The Registry is directed to number the Appeal as against the Order dated 12.12.2013 and post for Admission on **16.07.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt